

### Guidelines for schools allotted land in Delhi

4696. SHRI MANGALA KISAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the guidelines for allotment of land in Delhi and NCR to private educational institutions, missions and trusts associated with education;

(b) the monitoring mechanism with the Central Government and the remedy for schools not adhering to these guidelines;

(c) the steps Government proposes for missions, running schools and collecting capitation fee from new admissions and re-admissions every year from parents in the guise of building fund, miscellaneous fees and annual fees; and

(d) the list of defaulter schools in Delhi and NCR?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Delhi Development Authority (DDA) and the Land and Development Office (L&DO) allot land to the private educational institutions in Delhi. The present policy of disposal of Nazul land in Delhi by DDA to such Institutions is through auction. The L&DO allots land as per the following guidelines:—

(i) The Institution/Organization shall have a valid sponsorship certificate from the Directorate of Education, Government of NCT of Delhi (GNCTD) in respect of middle and higher level schools and from the local body concerned (Municipal Corporation of Delhi/New Delhi Municipal Council) in respect of nursery/primary schools.

(ii) The antecedent of the Institution/Organization shall be verified through GNCTD and if necessary through the Ministry of Home Affairs.

(iii) The Institution/Organization shall furnish Permanent Account Number (PAN) for income tax purposes.

(iv) The financial position to pay the cost of land as well as for the construction of the building shall be assessed. In case, the organization has been allotted land by the L&DO/DDA earlier, the proper use of the land shall be ascertained.

(v) The applicant Institution/Organization shall furnish proof of having fixed deposit/equivalent liquid investment covering the cost of land plus 10% more and produce a 'No Loan Certificate' for the said investment.

Allotment of land in the NCR area excluding NCT of Delhi is not under the purview of the Central Government as the land is a State subject and is governed by the rules/guidelines of the respective State Governments in the NCR area.

(b) The allotment of land to the Institution/Organization is governed by the terms and conditions of the allotment/lease. In case of any violation of the allotment condition by the lessee, the lease can be terminated by the land owning agency.

(c) In case of schools in Delhi, the Education Department of Government of NCT of Delhi has issued an order on 11.02.2009 to regulate the fee to be charged by private unaided recognized schools including pre-primary schools.

(d) The data regarding schools collecting capitation fees, miscellaneous fees and annual fees is not centrally monitored. In case of Delhi, the Education Department of Government of NCT Delhi has informed that such a list of schools is not available with them. A list of defaulter schools violating the norms of land allotment as furnished by the L&DO, is given in Statement.

***Statement***

*List of defaulter schools violating the norms of land allotted  
by L & DO in Delhi*

- (i) Mohya school, R.K. Puram, Sector-III
- (ii) Vidya Niketan School, Nanakpur
- (iii) Chinmaya Vidyalaya, Vasant Vihar
- (iv) Rai school, Lodhi Road
- (v) Sanskriti school, Chanakyapuri
- (vi) Vidya Public school, DIZ Area, New Delhi
- (vii) Guru Hari Kishan Public School, Purana Quilla Road
- (viii) G.L. Saraswati Bal Mandir, Amar Colony, Lajpat Nagar-IV, New Delhi

**Implementation of SSA in Tamil Nadu**

4697. SHRIMATI JAYANTHI NATARAJAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government has reviewed implementation of Sarva Shiksha Abhiyan (SSA) in Tamil Nadu;
- (b) if so, the details thereof;
- (c) the shortcomings which were noticed in the implementation of SSA in the State; and
- (d) the remedial measures Government proposes to take to make SSA successful in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The 11th Joint Review Mission ( JRM ) of Sarva Shiksha Abhiyan (SSA) comprising the representatives of Government of India and Development Partners namely The World Bank, Department for International Development (DFID) of United Kingdom and European Commission (EC), have reviewed the progress of implementation of SSA programme during 15th January to 29th January, 2010. The overall implementation of SSA